

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.499/2017

Friday, this the 10th day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Madhu Dalela, age 69 years
d/o Mr. R N Dalela
Deputy Director
Song & Drama Division
Ministry of Information & Broadcasting
9th Floor, Soochna Bhawan
CGO Complex, Lodhi Road
New Delhi – 3
(Group A)

(Mr. Padma Kumar S, Advocate)

..Applicant

Versus

1. Union of India through the Secretary
Ministry of Information & Broadcasting
A Wing, Shastri Bhawan
New Delhi -1

2. Secretary
Union Public Service Commission
Dholpur house,
Shahjahan Road, New Delhi – 3

..Respondents

(Mr. Hanu Bhasker, Advocate for respondent No.1 –
Mr. R V Sinha, Advocate for respondent No.2)

O R D E R (ORAL)

Justice Permod Kohli:

Notice.

2. Mr. Hanu Bhasker and Mr. R V Sinha, learned counsel, appear and accepts notice on behalf of respondent No. 1 & 2 respectively.

3. The applicant has challenged the impugned order dated 08.08.2016 whereby the penalty of reduction to lower stage has been imposed upon her. The applicant made a representation dated 29.08.2016 on the ground that the mandate of Rule 11 of CCS (CCA) Rules, 1965 has not been followed. This representation has not been considered till date. Learned counsel for applicant submits that the applicant would be satisfied if at this stage the respondents are directed to take decision on the aforesaid representation.

4. In this view of the matter, this O.A. is being disposed of at the admission stage itself with direction to respondent No.1 to take decision on the representation of the applicant dated 29.08.2016 by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

(K.N. Shrivastava)
Member (A)

February 10, 2017
/sunil/

(Justice Permod Kohli)
Chairman